

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

**CA NO. 51/2015
with
CP NO. 14/59/2015
RT CP No.59/Chd/Pb/2016**

**Under Section 58 (3) of the
Companies Act, 2013**

In the matter of :

Ashish Chopra s/o Sh. Anil Chopra, aged
29 years r/o 118 Model Town, Jalandhar.

...Petitioner

Versus

Anant Tools Private Limited having its
registered office at 1048, outside Industrial
Area, Jalandhar.

Swatantar Chopra s/o Sh. Sawraj Pal Chopra,
r/o 118 Model Town, Jalandhar.

...Respondents

Order delivered on : 16.11.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member (Judicial)

For the petitioner : Mr.Rajinder Mahajan, Advocate

For the respondents : 1. Mr. B.S. Sangha, Advocate
2. Mr. Amit Vinayak, Advocate

ORDER (Oral)

The respondents have filed additional affidavit with the documents in the Registry on 27.06.2017 vide diary No. 929, copies of which have already been supplied to learned counsel for the petitioner. The same be taken on record. After arguing the case at length, learned counsel for the petitioner seeks and is permitted to withdraw the instant

petition with liberty to file fresh petition on the same cause of action or seek other appropriate remedy after the decision of pending Civil Suits in the courts at Jalandhar relating to the estate of deceased Sawraj Pal Chopra where the question of 'Will' is also involved. Dismissed as withdrawn with liberty aforesaid.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 16, 2017
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